

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 407
IB/320/ND/2021

IN THE MATTER OF:

Shri Bhagwan Projects Pvt. Ltd.	...	Applicant
Versus		
Ireo Private Limited	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. S. N. Panday, Ms. Manju Prasad, Advs.
For the Respondent	: Mr. Saurabh Kalia, Ms. Tanu Bansal, Ms. Ruchi, Advocates

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant as well as Learned Counsel for the respondent are present physically. Both the parties have submitted that settlement talks are going and there is a possibility of amicable resolution of the matter. Both the parties are directed to file a joint memo with regard to settlement. Pleadings are complete. Let this matter be posted to 06.06.2024 for reporting settlement.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)